

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**EP NO. 1 OF 2015 IN**  
**APPEAL NO. 256 OF 2012 &**  
**IA NO. 362 OF 2015**

**Dated: 15<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Nava Bharat Ventures Ltd.**

**.... Petitioner(s)**

**Versus**

**GRIDCO Ltd.**

**.... Respondent (s)**

Counsel for the Petitioner(s) : Mr. R.M. Patnaik  
Mr. P.P. Mohanty

Counsel for the Respondent(s) : Mr. Elangbam  
Mr. Abishek Upadhyay  
Ms. Himanshi Andley for R.1

**ORDER**

Additional affidavit has been filed by the petitioner claiming delayed payment surcharge. On the last occasion, we were told that reconciliation of accounts is going on, but no further progress seems to have taken place in that direction. We would like learned counsel for the respondent to tell us how far the matter has progressed. Respondent may file reply to the additional affidavit filed by the petitioner on or before 22.01.2016 after serving copy on the other side.

List the matter on **28.01.2016**.

**(I.J. Kapoor )**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**